

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)

Item No. 143
CP No. 111/Chd/Hry/2022

IN THE MATTER OF:

Sunil Kumar

...

Petitioner

Versus

Omji Real Estate Pvt. Ltd.

...

Respondent

Under Section: 241(2), CA 2013

Order delivered on 02.02.2024

CORAM:

SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)

SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)

PRESENT:

For the Petitioner : Mr. Ishaan Singh Kakkar, Advocate.

For the Respondent : Mr. Siddharth Shankar with Ms. Sushma Shekhar and Mr. Sharique Ajmal, Advocates.

ORDER

The learned counsel for the petitioner as well as the learned counsel for the respondent are present. Both of them have confirmed that they are having valid vakalatnama in their favour. As per the instructions received by them both the learned counsels have submitted that parties have amicably resolved the matter. The learned counsels have also confirmed that no written terms of the agreement of settlement has been made between the parties. The learned counsels have also confirmed that the parties have settled the matter on their oral understanding of whole gamut of the matter. Having regard to the submissions made by the learned counsels for the petitioner as well as for the respondent, this petition filed under Section 241(2), CA 2013 bearing CP No. 111/Chd/Hry/2022 regarding the dispute between Sunil Kumar versus Omji Real Estate Pvt. Ltd. is dismissed, as withdrawn by the parties

February 2, 2024

Mukta

This order is dictated in the open Court. The parties to this matter are directed to maintain amicable relations in the best interest of their business. Both the learned counsels are directed to instruct the last sentence of this matter to the parties.

Sd/-
(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)

Sd/-
(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)